



**Annex - 6**  
**[PART I, Section V, para 1 (i) ]**

**Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures under the FDI Scheme**

*( To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000- RB dated May 3, 2000 )*

Permanent Account Number (PAN) of the investee company given by the IT Department	<table border="1" style="width: 100%; height: 20px; border-collapse: collapse;"> <tr> <td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td><td style="width: 5%;"></td> </tr> </table>																				

No.	Particulars	(In Block Letters)	
1.	Name of the Indian company		
	Address of the Registered Office		
	Fax		
	Telephone		
2.	e-mail		
	<b>Details of the foreign investor/ collaborator</b>		
	Name		
Address			
Country			
3.	Date of receipt of funds		
4.	Amount	In foreign currency	In Indian Rupees
5.	Whether investment is under Automatic Route or Approval Route  If Approval Route, give details (ref. no. of approval and date)	Automatic Route / Approval Route	

